

for remaining absent from all meetings of the House during the current session?

(No hon. Member dissented)

MR. CHAIRMAN : Permission to remain absent is granted.

MESSAGE FROM THE LOK SABHA

THE APPROPRIATION BILL, 1971

SECRETARY : Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha I am directed to enclose herewith the Appropriation Bill, 1971, as passed by Lok Sabha at its sitting held on the 25th March, 1971.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay the Bill on the Table.

THE CONSTITUTION (AMENDMENT) BILL, 1971

(to amend article 368)

SHRI BHUPESH GUPTA (West Bengal) : Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI BHUPESH GUPTA : Sir, I introduce the Bill.

THE NATIONALISATION OF FOREIGN BANKS BILL, 1971

SHRI ARJUN ARORA (Uttar Pradesh) : Sir, I move for leave to introduce a Bill to

nationalise the Foreign Banks operating within the territory of India.

The question was put and the motion was adopted.

SHRI NIREN GHOSH : Before he introduces the Bill, may I know whether the Bill provides that no compensation would be paid?

MR. CHAIRMAN : The Bill was circulated.

SHRI ARJUN ARORA : The Bill provides that,

Sir, I introduce the Bill.

THE CONSTITUTION (AMENDMENT) BILL, 1971

(to amend article 368)

SHRI BHUPESH GUPTA (West Bengal) : I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI BHUPESH GUPTA : I introduce the Bill.

THE CONSTITUTION (AMENDMENT) BILL, 1971

(to amend articles 124 and 217).

SHRI BHUPESH GUPTA (West Bengal) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI BHUPESH GUPTA : Sir, I introduce the Bill.

These are all according to the mandate of the people in the elections.